

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).3334/2006

(From the judgement and order dated 01/06/2006 in CRLMC No.540/2004 in CRLM No.3009/2003 read with order dated 04/07/2006 in CRLM No.6349/2006 in Crl.MM No.3009/2003 of The HIGH COURT OF DELHI AT N. DELHI)

ENGINEERING EXPORT PROMOTION COUNCIL

Petitioner(s)

VERSUS

USHA ANAND & ANR.

Respondent(s)

(With appln(s) for ex-parte stay, c/delay in filing rejoinder affidavit and office report)

Date: 19/03/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL

HON'BLE MR. JUSTICE P.P. NAOLEKAR

For Petitioner(s)

Mr. Arvind Varma,Adv.

Ms. Jayasree Singh,Adv.

Ms. Swati Sinha,Adv.

for M/s. Fox Mandal & Co.,Adv.

For Respondent(s) Mr. S.B. Sanyal,Sr.Adv.

Mr. Kanchan Singh,Adv.

Mr. Uday Gupta,Adv.

Mr. Arvind Gaur,Adv.

Mr. Vinay Garg,Adv.

Mr. A. Sharan,ASG.

Mr. A. Mariarputham,Adv.

Ms. Aruna Mathur,Adv.

Mr. P. Parmeswaran,Adv.

UPON hearing counsel the Court made the following

O R D E R

Delay in filing the rejoinder affidavit is condoned.

Leave granted.

Pending disposal of the appeal, the interim order passed by this Court shall continue to operate.

[ T.I. Rajput ]

A.R.-cum-P.S.

[ Khushi Ram ]

Court Master